

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, New Delhi- 110 011**

POLICY CIRCULAR NO. 01
(RE-2003)/2002-2007 Dated:17.04.2003

To

All Licensing Authorities
All Commissioners of Customs,

Subject: Condition on import of textile and textile articles as per paragraph 11 of chapter 1A: General notes regarding import policy of ITC (HS) Classifications of Export and Import Items, 2002-2007.

Representations have been received requesting for exemption from the above mentioned conditions on import of grey/raw white textile products and industrial products viz. transmission belts/ pressure belts etc. which do not come into direct contact with the human body.

2. In this regard, it is stated that the issue has been examined in consultation with the Ministry of Textiles and in view of the comments made available it is hereby clarified that the imports of the following items of textile are exempted from the condition of production of pre-shipment certificate.

1. Import of consignments of grey/raw textile products which are usable as raw white and
2. Import consignments of industrial product i.e. transmission belts/pressure belts which do not come into direct contact in human body.

The importer shall however, be required to give an undertaking to the concerned customs authorities to this effect at the time of imports.

This issues with approval of Director General of Foreign Trade.

(S.K. Bhardwaj)
Dy. Director